POST OFFER ADVERTISEMENT
JMG CORPORATION LIMITED

Registered Office: Suite No 307, Palam Triangle, Palam Vihar, Gurgaon, Haryana- 122017;
Ph: +91-124- 4376643; Fax: +91-124-4133580

This Post Offer Advertisement is being issued by **Sobhagya Capital Options Limited**, **("Manager to the Offer"/ "Manager")**, on behalf of **Mr. Atul Kumar Mishra ("Acquirer")**, in connection with the offer made by the Acquirer, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement (DPS) with respect to the aforementioned offer was published in all editions of the Business Standard (English) and Business Standard (Hindi) and the Mumbai Edition of Mumbai Lakshadweep (Marathi) on October 06, 2012.

1.	**Name of the Target Company**	JMG Corporation Limited
2.	**Name of the Acquirer**	Mr. Atul Kumar Mishra
3.	**Name of the Manager to the Offer**	Sobhagya Capital Options Limited
4.	**Name of the Registrar to the Offer**	Indus Portfolio Private Limited
5.	**Offer Detail**	
a.	**Date of Opening of the Offer**	Monday, December 10, 2012
b.	**Date of Closure of the Offer**	Friday, December 21, 2012
6.	**Date of Payment of Consideration**	Monday, January 07, 2012*

** In terms of the Letter of Offer dated November 26, 2012, this is the last date by which all requirements including payment of consideration would be completed.*

7. **Details of Acquisition**

Sl. No.	Particulars	Proposed in the Offer Document		Actual	
7.1	Offer Price (A)	Rs. 3.05 per equity share		Rs. 3.05 per equity share	
7.2	Aggregate number of shares tendered (B)	51,48,000		42,900	
7.3	Aggregate number of shares accepted (C)	51,48,000		39,500	
7.4	Size of the Offer (Number of shares multiplied by offer price per share) (A * C)	Rs. 1,57,01,400		Rs. 1,20,475	
7.5 a	Shareholding of the Acquirer before Agreements/ Public Announcement (No. & %) (*without considering proposed preferential allotment by the Target)*	30,08,000 18.59%		30,08,000 18.59%	
7.5 b	Shareholding of the Acquirer before Agreements/ Public Announcement (No. & %)	30,08,000 15.19%[$]		30,08,000 15.19%[$]	
7.6 a	Shares proposed to be acquired by the Acquirer by way of proposed preferential allotment Number % of Fully Diluted Equity Share Capital	16,78,668 8.48%[$]		16,78,668 8.48%[$]	
7.6 b	Shares Acquired by way of Agreements Number % of Fully Diluted Equity Share Capital	37,54,013 18.96%[$]		37,54,013 18.96%[$]	
7.7	Shares Acquired by way of Open Offer Number % of Fully Diluted Equity Share Capital	51,48,000 26.00%[$]		39,500 0.20%[$]	
7.8	Shares acquired after Detailed Public Statement Number of shares acquired Price of the shares acquire % of the shares acquired	Nil Not Applicable Nil		Nil Not Applicable Nil	
7.9	Post offer share holding of Acquirer Number % of Fully Diluted Equity Share Capital	1,35,88,681 68.63%[$]		84,80,181[#] 42.83%[$]	
7.10	Pre & Post offer shareholding of the Public	**Pre-Offer**	**Post Offer**	**Pre-Offer**	**Post Offer**
	Number % of Fully Diluted Equity Share Capital	1,13,59,319[@] 57.37%[$]	62,11,319[@] 31.37%[$]	1,13,59,319[@] 57.37%[$]	1,13,19,819[@] 57.17%[$]

Note

$: The percentages are calculated on the expanded paid up capital of the Target Company after taking into account the capital base after the proposed preferential allotment of 36,19,457 shares that was approved by the Board of Directors at their meeting held on September 29, 2012 and approved by the Shareholders of the Target Company by way of Postal Ballot.

#: After taking into consideration 16,78,668 Equity Shares to be allotted to Acquirer pursuant to the proposed preferential allotment of 36,19,457 shares that was approved by the Board of Directors at their meeting held on September 29, 2012 and approved by the Shareholders of the Target Company by way of Postal Ballot.

@: After taking into consideration 19,40,789 Equity Shares to be allotted to the members of public pursuant to the proposed preferential allotment of 36,19,457 shares that was approved by the Board of Directors at their meeting held on September 29, 2012 and approved by the Shareholders of the Target Company by way of Postal Ballot.

The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

Copy of this Post Offer Advertisement will also be available on the SEBI website at www.sebi.gov.in, BSE website at www.bseindia.com and at the Registered Office of the Target Company.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement and/or the DPS.

Issued by Manager to the Offer on behalf of the Acquirer

SOBHAGYA CAPITAL OPTIONS LIMITED
B- 206, Okhla Industrial Area, Phase-I, New Delhi- 110020
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Fax: 91-11-40777069
E-mail: delhi@sobhagyacap.com
Website: www.sobhagyacapital.com
Contact Person: Heemadri Mukerjea and Amit Kumar

Place : New Delhi
Date : December 26, 2012

Size 26cms.x12cms.